

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

CONTEMPT PETITION NO.170/00097/2017

IN

ORIGINAL APPLICATION NO.170/01051/2015

DATED THIS THE 16TH DAY OF AUGUST, 2018

HON'BLE DR.K.B.SURESH, MEMBER (J)

HON'BLE SHRI DINESH SHARMA, MEMBER (A)

Sri M.N. Deshpande,
S/o Late Narasimha Deshpande,
Aged about 68 years
No. 27/1 (Old No. 53/1),
8th Cross Road, 11th Main,
Swimming Pool Extension,
Malleshwaram,
Bangalore – 560 003

.....Petitioner

(By Party-in-Person)

Vs.

1. Shri Anupam Srivatsav,
Chairman and Managing Director,
BSNL, 4th Floor, Bharat Sanchar Bhavan,
Janapath, New Delhi – 110 001.

2. Shri R. Mani
The Chief General Manager,
Bharat Sanchar Nigam Limited,
No. 1, Swami Vivekananda Road,
Ulsoor, Bangalore – 560 008

3. Shri J. Srinivasa Rao,
General Manager,
Bharat Sanchar Nigam Limited,
Raichur

....Respondents

(By Shri V.N. Holla, Senior Panel Counsel)

O R D E R (ORAL)

(HON'BLE DR. K.B. SURESH, MEMBER (J)

Shri V.N. Holla, learned counsel for the respondents, files a memo indicating that they are implementing the order but would also mention that there is a connected SLP pending in the Hon'ble Supreme Court and subject to the result of the SLP it is being implemented.

2. Therefore the CP is dismissed but with liberty. Notices are discharged.
No order as to costs.

(DINESH SHARMA)

MEMBER (A)

(DR.K.B.SURESH)

MEMBER (J)

/ksk/

Annexures referred to by the petitioner in CP No. 170/00097/2017

Annexure CP1 Copy of the application in OA No. 1051/2015

Annexure CP2 Copy of the Tribunal order dated 21.02.2017

Annexure CP3 Copy of the order dated 08.09.2017 passed by the Hon'ble High Court of Karnataka

Annexure CP4 Copy of the legal notice dated 28.09.2017

Annexures with reply statement

Annexure R1 Copy of the judgment of the Hon'ble Supreme Court in CA No. 4389/2010

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